

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

BA NO.1776 OF 2020

(In Crime No.108/2018 of Bekal Police Station Kasaragod District)

PETITIONER/PETITIONER:

Sakkeer K.A, S/o. Aboobacker B.M, aged 28 years,  
Residing at Para House, Bandichal, Thekkil Village  
and Post, Kasaragod District.

By Adv.Sri.T.Madhu

RESPONDENTS/RESPONDENTS

1. The State of Kerala,  
Represented by the Public Prosecutor  
High Court of Kerala, Ernakulam - 682 031.
2. The Station House Officer,  
Bekal Police Station,  
Kasaragod District - 671 318

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 08.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

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Crl.M.A.No. of 2020  
in  
B.A.No.1776 of 2020  
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Dated this the 8<sup>th</sup> day of May, 2020

**O R D E R**

This petition is filed to extend the period prescribed by this Court in order dated 04.04.2020 in B.A.No.1766 of 2020 to surrender before the lower court for a further period of 30 days or till the expiry of the lockdown declared by the Government.

2. The learned Public Prosecutor submitted that, the time can be extended, in the light of the fact that the lockdown is continuing.

3. In the light of the facts and circumstances of this case, the time to appear before the Jurisdictional Court for seeking regular bail is extended till regular sitting is started in the Jurisdictional Court after the lockdown. The

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petitioner shall appear before the Jurisdictional Court within one week from the date on which the Government lift the lockdown and regular court start sitting.

**P.V.KUNHIKRISHNAN, JUDGE**

VPK